

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:30
ANSWERED ON:02.03.2005
ILLEGAL SALE OF MEDICINES
Khan Shri Mohammad Tahir;Singh Shri Uday

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that medicines for AIIMS were sold in the market and some employees were held, as reported in the Hindustan Times dated January 20, 2005;
- (b) if so, the action taken against the accused employees;
- (c) the time since when this racket was going on;
- (d) the total loss to the Institute on account of this fraud and the manner in which it is proposed to be made good;
- (e) the reasons for not detecting the racket earlier as it is reported to have been going on for years;
- (f) the details of the machinery in the Institute to keep proper track of the transactions in the medicines and their disposals; and
- (g) the authority responsible for this laxity and the action taken in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 30 FOR 2ND MARCH, 2005

In the last few years, AIIMS have been receiving complaints about the availability of medicines meant for supply at AIIMS in places outside the AIIMS. The Institute has been taking up the matter with various agencies including CBI and Delhi Police. As reported in a news item appeared in Hindustan Times on January 20, 2005, Delhi Police intimated the institute about the arrest of three employees of AIIMS on 19.1.2005 viz. 1) Shri Praveen Kumar, Senior Pharmacist, 2) Shri Radhey Shyam, Hospital Attendant Gr. I and 3) Shri Ram Krishan, Masalchee/Bearer Gr.II in a criminal case FIR No. 29/05 dated 18.1.2005 u/s 409/411/420/120B IPC. Another official Shri Ratan Singh, Sanitary Attendant Gr. II was also arrested on 29.1.2005 in a criminal case FIR No. 29/05 dated 18.1.2005 u/s 409/411/420/120B/201 IPC by the Police. Based on the information received from Delhi Police, all these officials have been kept under suspension.

The AIIMS administration, however, have taken various steps to improve the system of procurement and issue of medicines for hospital stores to the patients and other user areas with a view to checking misuse of medicines. Some of the important steps taken are as follows:-

- Guidelines for receipt and issue of medicines as suggested by ACB, New Delhi, are followed and medicines are issued to user areas mentioning batch number.
- Inventory management and reconciliation of stock are made at regular intervals.
- Procedure for receipt of material in hospital stores and issue of medicines have been rationalized.
- An inspection committee has been constituted under the control of faculty incharge of concerned stores. All items received by the concerned storekeeper will be inspected by the inspection committee within 48 hours of receipt of item.
- All the complaints regarding availability and non-availability of medicines are enquired into by the senior officers as and when required.

